

20.07.2010

OA No. 132/2010

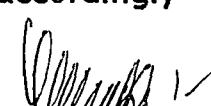
Mr. Nand Kishore, Counsel for applicant.

Mr. Anupam Agarwal, Counsel for respondents nos. 1 & 2.

Mr. Alok Garg, Counsel for respondent no. 3.

The respondents have filed reply. The same is taken on record. In the reply filed by the respondents, the respondents have specifically stated that the present OA has become infructuous in view of the order dated 20.05.2010 in as much as the applicant has been brought back at Diesel Shed Phulera by the aforesaid order. The respondents have also annexed copy of the order dated 20.05.2010 with the reply as Annexure R/1.

In view of this subsequent development, the present OA does not survive, which is accordingly disposed of.


(M.L. CHAUHAN)
MEMBER (J)

AHO

दिनांक १६/७/११ के आदेशामुख्य में से
उपस्थिति में दिल्ली के लिए भेजी गई।

Section Officer (OIC)
Central Administrative Tribunal
Raipur